

ITEM NO.6

REGISTRAR COURT

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MS. SUJATA SINGH

Civil Appeal No(s). 1257/2024

GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY Appellant(s)

VERSUS

COMMISSIONER OF CUSTOMS, CENTRAL EXCISE AND SERVICE TAX, NOIDA
Respondent(s)

([Only C.A. Nos. 10869-10920/2017 of 2024 is listed under this item])

WITH

C.A. No. 10869-10920/2017 (XVII-A)

([TO)

Date : 07-11-2024 This appeal was called on for hearing today.

For Appellant(s)

Mr. Punit Dutt Tyagi, AOR
Mr. Jasmeet Singh, AOR
Mr. Pushendra Singh Bhadoriya, Adv.

For Respondent(s)

Mr. Mukesh Kumar Maroria, AOR
Mr. B. Krishna Prasad, AOR

UPON hearing the counsel the Court made the following
O R D E R

C.A. No. 10869-10920/2017

Service is complete on the sole respondent in C.A. Nos. 10869,10871, 10880-10887, 10890, 10892, 10895 to 10900, 10902, 10907, 10910 to 10915, 10918-10920 of 2017 but none has entered appearance.

Sole respondent in C.A. Nos. 10872, 10877-78, 10904 of 2017 has already filed counter affidavit.

contd...

Rest of the matters have been withdrawn vide Hon'ble Judge in Chambers' order dt. 01.02.2021.

Ld. Counsel for the appellant has failed to file affidavit of valuation as well as ad-valorem Court fee, despite the grant of last opportunity.

Registry to process the matter for listing before the Hon'ble Judge in Chambers for necessary directions.

SUJATA SINGH
Registrar

rd